

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 61/1095/2021**

This the 28th day of July 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Isha Gupta, Age 32 years, D/o Sh. Shakti Bhushan Gupta, W/o Sh. Heera Saini,  
R/o Sarore, P.O. Akalpur, Tehsil Marh, District Jammu.

.....Applicant

(Advocate:- Mr. Nitin Bhasin)

**Versus**

1. Union Territory of Jammu and Kashmir, through Commissioner/Secretary to Government, General Administration Department, Civil Secretariat, Jammu/Srinagar-180001.
2. Commissioner/Secretary to Government, School Education Department, Civil Secretariat, Jammu/Srinagar-180001.
3. Director, School Education Jammu-181205.
4. Chief Education Officer, Jammu-180001.
5. Principal, Govt. Boys Higher Secondary School, Bishnah (Jammu)-181132.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDER  
[ORAL]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**

The applicant Isha Gupta, who is working as Lecturer (Statistics) in the School Education Department and posted in Govt. (B) HSS Bishnah, is aggrieved by the action of the respondents of not considering her claim and providing her pay protection and other related service benefits as she had applied for the post of (10+2) Lecturer advertised vide notification no. 09-PSC (DR-P) of 2016 dated 19.03.2016 as in-service candidate.



2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is issued to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within a stipulated time frame.



3. We have heard Mr. Nitin Bhasin, learned counsel for the applicant and Mr. Rajesh Thappa, learned D.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, the O.A. is disposed of with direction to the respondents to treat this O.A. as representation preferred by the applicant and take a decision on the same by passing a reasoned and speaking order within two weeks from the date of receipt of a certified copy of this order.

5. It is made clear that we have not entered into the merits of the case.

6. No order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**

*Arun...*